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(TO BE PUBLISHED IN THE GAZETTE OF INDIA  
EXTRAORDINARY

PART II SECTION 3, SUB-SECTION (ii) )

**GOVERNMENT OF INDIA**

**MINISTRY OF COMMERCE**

**NOTIFICATION NO. 11(RE-98) /97-02**

**NEW DELHI : DATED THE 30th JULY, 1998**

S.O. (E) – In exercise of the powers conferred by section 5 of the Foreign Trade (Development and Regulation ) Act, 1992 (No. 22 of 1992) read with paragraph 4.1 of Export and Import Policy, 1997-2002 the Central Government hereby makes the following amendment under Chapter 49 of the ITC(HS) Classifications of Export and Import Items 1997-2002, published on 31<sup>st</sup> March, 1997 and as amended from time to time.

| EXIM<br>Code | Item<br>Description | Policy | Condition<br>relating<br>to the<br>policy | Import<br>under<br>SIL/<br>Public<br>Notice |
|--------------|---------------------|--------|-------------------------------------------|---------------------------------------------|
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This issues in public interest.

Sd/-

( N.L. LAKHANPAL )

DIRECTOR GENERAL OF FOREIGN TRADE  
AND EX-OFFICIO ADDL. SECRETARY TO THE GOVT. OF INDIA

(Issued from File No. IPC/4/5(691)/ 97-02)

